

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

O.A.No. 196/2003

New Delhi this the 21 day of July 2003

Hon'ble Shri Shanker Raju, Member (J)

Balram Nayak
S/o Shri Narsu Nayak
R/o Quarter No. 550,
Type I, Ground Floor,
Phase II, Central Jail, Tihar
New Delhi-110 064.
(By Advocate: Shri K.K. Sharma)

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Applicant

Versus

1. Commissioner of Police,
Police Headquarters,
IP Estate, New Delhi.
2. Deputy Commissioner of Police (West)
Rajouri Garden, New Delhi.
3. The Superintendent of Jail (PQ),
O/o Director General of Prisons,
Prisons Headquarters,
Near Lajwanti Garden Chowk,
Janak Puri, New Delhi.
4. Smt. Anjana Chauhan,
W/o Shri Anand Chauhan
R/o Quarter No. 555,
Type I, Phase II, Central Jail,
Tihar, New Delhi-110 064.

Respondents

(By Advocate: Shri Ajesh Luthra)

ORDER (Oral)

Shri Shanker Raju,

Heard the parties.

2. As the impugned order have been passed by Superintendent of Jail (PHQ) and has been issued from the Office of the Director General of Prisons and as the applicant has not impleaded the Director General (Prisons) as necessary party, this OA is not maintainable for non-joinder of necessary parties and is accordingly dismissed. However with liberty to the applicant to assail the orders in accordance with law.


(Shri Shanker Raju)
Member (J)